

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
I.A.No.10 IN CIVIL APPEAL NO(s). 4767 OF 2011

SHRADHHA AROMATICS P.LTD.

Appellant (s)

VERSUS

OL OF GLOBAL ARYA IND.LTD.& ORS.

Respondent(s)

(With appln(s) for directions and office report)

Date: 14/12/2011 This I.A. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Appellant(s)

Mr. P.S.Sudheer, Adv.

For Respondent(s)/
Applicant

Mr.A.Deb Kumar, Adv.

Mr.Y.Lokesh, Adv.

Mr.Sudarsh Menon, Adv.

Mr.Chirag M.Shroff, Adv.

Mr.Ishaan Madaan, Adv.

Ms. Savita Singh, A.O.R.(Not Present)

Mr. Ravindra Kumar, A.O.R.(Not Present)

UPON hearing counsel the Court made the following
O R D E R

Taken on board.

Although, the applicant has moved this application for issue of a direction to the Official Liquidator attached to the Gujarat High Court to sign the sale deed to give effect to order dated 24.05.2011, after having gone through the averments contained in the application and annexed documents we are prima facie satisfied that the Official Liquidator attached to the Gujarat High

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Court has deliberately failed to take steps for effective implementation of the Court's order and, thereby, made himself liable for being proceeded under the Contempt of Courts, Act, 1971.

Issue notice to the Official Liquidator attached to the Gujarat High Court, returnable on 14.03.2012 to show cause as to why proceedings may not be initiated against him under the Contempt of Courts Act, 1971.

Shri Chirag M.Shroff, learned counsel for the applicant gave out that Shri A.K.Chaturvedi is presently holding the post of the Official Liquidator attached to the Gujarat High Court.

Let notice be issued to Shri A.K.Chaturvedi, the Official Liquidator attached to the Gujarat High Court, returnable on 14.03.2012.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master